

OFFICE OF THE JUDGE IN-CHARGE, DELHI MEDIATION CENTRE,
TIS HAZARI COURTS, DELHI

73710-930

No. /DMC/THC/DELHI

19 SEP 2026

Dated: 17.09.2026

To

All the Ld. Judicial Officers,
Central and West Districts,
Tis Hazari Courts, Delhi.

CIRCULAR

As you all are aware that a **Mediation for the Nation-3.0 Special Drive** is being launched by the Mediation and Conciliation Project Committee, Hon'ble Supreme Court of India, New Delhi.

All the Judicial Officers are requested to make extra efforts to identify the suitable pending cases including but not limited to those in the category of Matrimonial Disputes Cases, Accident Claims Cases, Cheque Bounce Cases, Criminal Compoundable Cases including Electricity Theft Cases, Consumer Disputes Cases, Debt Recovery Cases/Sarfaesi Cases, Execution Proceedings, Arbitration Matters under the Arbitration and Conciliation Act, Commercial Disputes Cases, Service Cases, Partition Cases, Eviction Cases, Land Acquisition Cases, Labour Act Cases, Other Suitable Civil and Criminal Cases and refer the same for mediation for settlement of maximum number of cases in the Campaign.

It is requested that Ld. Judicial Officers may kindly issue necessary directions to concerned official of the court to ensure that the referral order should contain the following details.

1. CNR Number of the referral case.
2. Name, Mobile Number & email ID of the parties.
3. Name, Mobile Number & email ID of the counsels.

A sample of referral order containing particulars of the Co-ordinator and notice to be issued by the court to the parties are attached with the circular as Annexure-A & B.

This issues with the approval of Ld. Principal District & Sessions Judges (HQs and West).



(Preeti Agrawal Gupta)

Judge In-Charge, Delhi Mediation Centre,
Tis Hazari Courts, Delhi.

73931-934

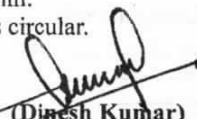
No. /DMC/THC/Delhi

Dated 17.09.2026

Copy forwarded for information and necessary action to:

1. PS to the Ld. Principal District & Sessions Judge (HQs), Tis Hazari Courts, Delhi.
2. PS to the Ld. Principal District & Sessions Judge (West), Tis Hazari Courts, Delhi.
3. The Officer In-charge, Computer Branch, Tis Hazari Courts, Delhi.
4. The Website Committee, Tis Hazari Courts, Delhi to upload this circular.

19 SEP 2026



(Dinesh Kumar)

Branch In-Charge, Delhi Mediation Centre,
Tis Hazari Courts, Delhi.

Annexure-B

**NEXT DATE OF HEARING IN THE
REFERRAL COURT** _____

Court Case ID: _____

Name of the Referral Judge with Stamp _____

SUIT NO. /CASE NO. _____

NAME OF THE PARTIES _____

(Attach Photocopy of the First page of the Plaint alongwith memo of the parties including amended memo of parties & Prayer Clause of the Plaint.)

Vs. _____

DATE OF INSTITUTION OF THE CASE _____

NATURE OF SUIT _____

STAGE OF THE CASE AT TIME OF REFERRAL: _____

NO. OF HEARINGS AT TIME OF REFERRAL _____

**-MEDIATION REFERRAL ORDER-
(Mediation- 'For the Nation' Campaign)**

This Court, having conferred with the parties and having determined that this matter could benefit from mediation, and pursuant to Section 89 of the CPC, Orders that the following persons shall attend mediation as provided by the court at no cost to the Parties:

The above parties and advocates will report at **Mediation Cell (Room No. 325, Third Floor, Central Hall, Tis Hazari Courts, Delhi)** on _____ at _____ a.m/p.m. If it is not possible to mediate this case on the date fixed, the Mediation Centre will arrange a future date for mediation convenient to the parties.

The Mediation will be conducted by a specially trained Mediator.

If a settlement agreeable to the parties is reached, the terms shall be recorded by the mediator and signed by the parties/their counsel and returned to this Court for further appropriate orders.

If no settlement is reached, neither the parties, the advocates, nor the mediator may disclose to this Court anything that was discussed at the mediation.

Signature of the Referral Judge with date: _____

Signature of Plaintiff/Complainant

Phone no. of party _____

Name of the advocate _____

Phone no. of the advocate _____

Signature of Respondent/Accused

Phone no. of party _____

Name of the advocate _____

Phone no. of the advocate _____

Name of Coordinator
Email Address
Mobile No.

Dinesh Kumar (Sr. Judicial Assistant)
mediationcomputer332@gmail.com
9891047400

**In the Court of Sh..... Ld. District Judge/ Civil Judge/
P.O: MACT Court, THC, Delhi .**

**Notice for appearance before the Mediation Centre, THC, Delhi.
(Mediation- 'For the Nation' Campaign)**

CS/ MACT/ FIR No.

To

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Whereas the Hon'ble Supreme Court has launched Mediation
'For the Nation' Campaign (90 days' Mediation drive to settle pending cases
in all the Taluk Courts, District Courts and High Courts of India).

And Whereas your matter is considered to be having elements of
settlement, you/ your advocate are directed to appear before the Mediation
Centre,, Room No. 325, Third Floor, Central Hall, Tis Hazari Courts, Delhi
on for exploring the possibility of settlement. If it is not
possible to mediate this case on the date fixed, the Mediation Centre will
arrange a future date for mediation convenient to the parties.

Signature of the Referral Judge with date :.....